

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**APPEAL NO. 114 OF 2015 &
I.A. No. 190 of 2015**

Dated : 17th August, 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

Gujarat Urja Vikas Nigam Ltd. ...Appellant(s)
Versus
Taxus Infrastructure & Power Projects Ltd. & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran
 Mr. Anand K. Ganesan
 Ms. Ranjitha

Counsel for the Respondent(s) : -

**Appeal No. 131 of 2015 &
IA No. 209 of 2015**

In the matter of

Taxus Infrastructure & Power Project Pvt. Ltd. ...Appellant(s)
Versus

Gujarat Electricity Regulatory Commission & Ors.Respondent(s)

Counsel for the Appellant(s) : Mr. Madhusudan Bhayana

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
 Mr. Anand K. Ganesan
 Ms. Ranjitha

ORDER

Admit. Issue notice to the Respondents returnable on 22.09.2015. Dasti in addition is permitted.

Learned counsel for Respondent No. 1 in Appeal No. 131 of 2015 states that the reply will be filed within two weeks. He may file the reply on or before 07.09.2015 after serving copy on the other side. Thereafter, rejoinder, if any, may be filed on or before 21.09.2015 after serving copy on the other side.

List these matters on **22.09.2015.**

(T. Munikrishnaiah)
Technical Member
Ts/pr

(Justice Ranjana P. Desai)
Chairperson